

घड़ियों का आयात

4122. श्री कृष्ण दत्त सुल्तानपुरी : क्या वाणिज्य मंत्री यह बताने की कृपा करेंगे कि उनके मंत्रालय से पिछले तीन वर्षों में घड़ियों का आयात कराने के कितने लोगों ने लाइसेंस लिये हैं और तत्सम्बन्धी ब्योरा क्या है ?

वाणिज्य मंत्रालय के राज्य मंत्री (श्री शिवराज बो० पाटिल) : आयात नीति में कलाई घड़ियों के संघटकों के आयात लाइसेंस देने की व्यवस्था है, पूरी कलाई घड़ियों के नहीं। तथापि, किये जाने वाले सभी आयात लाइसेंसों का विवरण आयात-निति के मुख्य नियन्त्रक द्वारा जारी लाइसेंसिंग, एक्सपोर्ट लाइसेंसिंग एण्ड इण्डस्ट्रियल लाइसेंसिंग के साप्ताहिक बुलेटिनों में प्रकाशित किया जाता है, जिनकी प्रतियां संसद् पुस्तकालय में उपलब्ध है।

Truck carrying wheat from F.C.I. Godown for Sale in Black Market

4123. SHRI JAGPAL SINGH: Will the Minister of CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that a truck carrying 81 quintals of rationed wheat from FCI godown was being taken for sale in black market in Rui Mandi when it was intercepted by West Delhi Police beyond Kirti Nagar; and

(b) if so, the details thereof and the action taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF CIVIL SUPPLIES (SHRI MOHAMMED USMAN ARIF):

(a) Yes, Sir.

(b) The Delhi Police arrested the driver and the cleaner of the truck, beyond Kirti Nagar Industrial Area after giving a chase. The truck was

stated to be carrying wheat from the Food Corporation of India Godown, on behalf of certain unscrupulous traders. A case under Sections 7/10/55 of the Essential Commodities Act, 1955 had been registered and is under investigation. The bags of wheat and the truck had been seized.

I.T. rebates to Hindustan Lever in respect of agricultural development activities

4124. SHRIMATI GEETA MUKHERJEE:

SHRI KRISHNA CHANDRA HALDER:

Will the Minister of FINANCE be pleased to state:

(a) whether complaints have been received by Government regarding payment of huge amounts to Hindustan Lever Ltd. by way of Income-Tax rebates in respect of agricultural development activities from 1955 onwards till date; and

(b) if so, the year-wise details, the amount involved and the progress of investigations in the matter of complaints received?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) and (b). Enquiries made into the allegations of wrong claims u/s 35-C of the Income-tax Act, 1961, made by M/s. Hindustan Lever Limited revealed that the company had discontinued its activity of canning and dehydration of peas in 1972 and has not made any claim u/s 35-C of the Act in respect of the same from 1973 onwards. However, it has claimed weighted deduction u/s 35-C of the Act in respect of expenditure incurred by it either directly or through duly approved associations in the provisions of goods, services and facilities to cultivators, growers or producers of such product which are used by it as raw material in the manufacture or processing of its finished products. The claim u/s

35-C of the Act made by it on this accounts in respect of assessment years 1972-73 to 1982-83 is as under:—

Assessment year	Claim u/s 35-C of the In- come-tax act. (Rupees)
1972-73	4,14,948
1973-74	3,34,386
1974-75	1,80,608
1975-76	2,14,513
1976-77	6,09,889
1977-78	13,49,630
1978-79	13,44,157
1979-80	16,37,103
1980-81	15,55,954
1981-82	16,78,475
1982-83	15,69,169

As per the information presently available, the assessment upto assessment year 1981-82 have been finalised after due verification of the claim.

Special Airforce Plane for M.P.s for his trip from New Delhi to Nagpur

4125. SHIRIMATI PRAMILA DAN-
DAVATE:

SHRI R. L. P. VERMA:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a special Airforce plane was provided to a Member of Parliament for his trip from New Delhi to Nagpur and back in the 2nd week of September, 1982;

(b) whether this plane was ordered by the Congress (I) for its member to attend the Congress (I) youth camp at Nagpur; and

(c) whether the payment for this use of special plane has been received?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) to (c). No special plane was provided to any Member of Parliament for his trip from New Delhi to Nagpur and back during 2nd week of September, 1982. However, UP Raksha Mantri travelled to Nagpur in an I.A.F. aircraft on 15th September, 1982 on official work. Three Members of Parliament also travelled with him on the same aircraft. Amount payable in respect thereof has been received.

Money given by All India Handicraft Board to A.V.A.R.D.

4126. SHRI SUBHASH YADAV:

SHRI M. RAMGOPAL RED-
DY:

Will the Minister of COMMERCE be pleased to state:

(a) whether All India Handicraft Board has given Rs. 8.60 lakhs and Rs. 10.53 lakhs to Association of Voluntary Agencies for Rural Development (AVARD) an institution, during 1978-79 and 1979-80, respectively;

(b) whether it is also a fact that this money has been given by the guarantee to other institutions in violation of Government of India decision No. 8GRF149(2);

(c) if so, what are the details thereof; and

(d) what action Government have taken or propose to be taken in regard thereto?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI SHIVRAJ V. PATIL): (a) Yes, Sir.

(b) to (d) In the Audit Inspection Report dated 29-9-1982, it has been observed that AVARD has passed on the grant to its member agencies. The question of violation of Govt. of India